

Name of the Closed Mines	District	Block
Giridih	Giridih	Giridih
Kabribad/UK Incline	Giridih	Giridih
Bhadua	Giridih	Giridih
Angwali	Bokaro	Bermo
Incline No. 26 Chakobad	Giridih	Giridih
Total in CCL Command area —29		

There are no identified uneconomical deposits in the State of Jharkhand within the command area of ECL, BCCL and CCL.

Rehabilitation package for ECL

276. SHRI DEVDASAPTE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Cabinet Committee on Economic Affairs has sanctioned rehabilitation package for Eastern Coalfields Limited;

(b) if so, the details thereof;

(c) the key areas of the package for ECL that would help the ECL to be back on track;

(d) whether Government have considered all the recommendations of the Board for Reconstruction of Public Enterprises; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANA RAO): (a) Yes, Sir.

(b) and (c) The salient features of the package approved are as follows:

Financial Restructure

(1) Infusion/Investment of funds:

(i) An investment of Rs. 2,956.83 crore from 2003-04 to 2012-13 for augmentation of production to be met from internal resources of ECL.

(2) Waiver of Non-payment of Loans/Interests:

- (i) Waiver of unsecured loans amounting to Rs. 519 crore during 2008-09 by CIL provided ECL achieves the outlined milestones.
 - (ii) Waiver of interest on unsecured loans amounting to Rs. 168.65 crore upto 2002-03 and future interest of Rs. 33.73 crore per annum from 2004-05 to 2008-09 by CIL i.e. till such time the unsecured loan is waived.
 - (iii) Waiver of Rs. 82.47 crore of apex charges for the earlier years upto 31.03.2004 and further waiver of service charges @Rs. 14 crore per annum from 2004-05 by CIL.
 - (iv) Waiver of electricity duty @Rs. 18 crore per annum from 2004-05 for 5 years from Government of West Bengal/Government of Jharkhand.
- (3) Any other proposal for conversion of loan to equity:
- (i) Conversion of current account balance of Rs. 1,532 crore of ECL as on 31.03.2003 by CIL into equity share capital of ECL in proportion to ECL bringing down its negative net worth.
- (4) Other proposal:
- (i) No interest to be charged on current account balance by CIL.
 - (ii) Moratorium on repayment of further unsecured loan and current account balance till ECL's net worth becomes positive.
 - (iii) Gratuity and leave encashment wages provided to the VRS optees to be routed through current account.
 - (iv) Repayment of EDC, Canada (Foreign Currency loan) loan and interest by CIL.
 - (v) Exemption to ECL from Section 41(1) of the Income Tax Act, 1961 in respect of remission arising out of writing off of loans, interest and other liabilities.
 - (vi) Exemption to ECL from payment of fees for increase in the Authorized Share Capital.
 - (vii) ECL would start payment of arrears of NCWA-VII from April, 2006 in three instalments during 2006-07, i.e. 50% of the arrears by May, 2006, 25% before Deepawali (Kalipuja) and balance 25% by March, 2007, instead of disbursement over 3 years as approved by BRPSE.

(5) The company shall ensure achievement of reduction in manpower from 1,14,582 as on 01.03.2003 to 88,196 as on 01.04.2010 through VRS and natural attrition, within the stipulated time frame.

(d) and (e) The above package was as recommended by the Board for Reconstruction of Public Sector Enterprises (BRPSE), except that BRPSE had recommended that arrears of NCWA-VII wages may be disbursed over a period of three years from April, 2006.

Allotment of captive mine blocks in Andhra Pradesh

277. SHRI NANDI YELLAIAH: Will the PRIME MINISTER be pleased to state:

(a) Whether Government of Andhra Pradesh has sent any proposal for allotment of captive mine blocks of Bhupalapally Thermal Power Station of 500 MW additional units and allotment of seven coal mines blocks of SCCL to meet the requirement of 11.15 million tones of coal per annum for Krishnapatnam Thermal Power Station and Kothagudem, Thermal Power Station—Stage VI;

(b) if so, the status of the said proposals;

(c) by when these are likely to be cleared; and

(d) the reasons for delay in giving clearance to this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANARAO): (a) In response to letter issued to the Chief Secretaries of the all the States on 7th November, 2006 for allocation of blocks under Government company dispensation route, a letter has been received from Chief Secretary, Andhra Pradesh wherein he has sought allocation of nine coal blocks in favour of Singareni Collieries Company Limited.

(b) to (d) Applications received from the Central/State Public Sector Undertakings are being scrutinized and the decision for allocation of coal blocks including those for the Public Sector Undertakings of Government of Andhra Pradesh will be taken shortly.